

T.S.9

O.A. No. 265/2005

Date of order: 18.07.2006

Mr. Kamal Dave, counsel for the applicant.
Mr. Vinit Mathur, counsel for the respondents.

Heard learned counsel for both the parties.

2. The learned counsel for the respondents at the very outset submits that the applicant has already been retired from service on completion of age of superannuation on 30.06.2006 and therefore the very O.A., which exclusively relates to the transfer, has been rendered infructuous. He has also submitted that the applicant has continued and enjoyed his stay at the place from where he was ordered to be transferred.

Learned counsel for applicant does not dispute this position.

3. In the premises, the Original Application does not survive and the same stands disposed of as having become infructuous. However, in the facts and circumstances of this case, there shall be no order as to costs. Rule issued earlier stands discharged.

dk
(J K Kaushik)
Judicial Member

Part II and III destroyed
in my presence on 26/6/06
under the supervision of
Section Officer (J) as per
order dated 31/1/04

Section Officer (Record)

RC
26/6/06

4/07
C
26/7